

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A. 25/93

Thursday, the thirteenth day of January, 1994

MR. N. DHARMADAN MEMBER (JUDICIAL)
MR. S. KASIPANDIAN MEMBER (ADMINISTRATIVE)

S. V. Mohammed Kasim
S/o Syed Koya, Shaikiniveedu
Andrott Island, P.O. Andrott
Union Territory of Lakshadweep

Applicant

By Advocate Mr. P.V. Mohanan

vs.

1. The Administrator
Union Territory of Lakshadweep
Kavaratti Island

Respondents

By Mr. M.V.S. Nampoothiri

ORDER

N. DHARMADAN

The applicant is aggrieved by the denial of appointment as Primary School Teacher, in the L & D Administration based on the selection and inclusion in Annexure A-1 list prepared in the year 1987.

2. Admittedly, 10 persons were appointed out of the list. Respondents have cancelled the selection in view of the irregularity in conducting the selection and fresh selection was held in which the applicant also appeared for examination and interview. The applicant was not successful but 61 persons were selected. The grievance of the applicant is that the cancellation of Annexure-A-1 list is against the provisions of Annexure-2, proceedings of the Government.

3. It was brought to our notice that the applicant was appointed as Primary School Teacher on the basis of his pass in the later examination. The applicant has not challenged the cancellation order even though it has been mentioned in the reply that the list has been cancelled.

4. Since the applicant has not challenged the order of cancellation of the list, there is no merit in the

application. It is only to be dismissed.

5. The application is dismissed. There shall not be any order as to costs.

S/Compt

(S. KASIPANDIAN)
MEMBER (ADMINISTRATIVE)

kmm

N. Dharmadan
12.1.94

(N. DHARMADAN)
MEMBER (JUDICIAL)